

GOVERNMENT OF INDIA
MINISTRY OF TRIBAL AFFAIRS
LOK SABHA
UNSTARRED QUESTION NO- 1807
TO BE ANSWERED ON- 13/02/2023

DHANGAR COMMUNITY IN ST LIST

1807. SHRI T.R.V.S. RAMESH:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) the details of the States in which Dhangar community is included in the Scheduled Tribes list as on date;

(b) whether Tamil Nadu is also included in the list of such States;

(c) if so, the details thereof and if not, the reasons therefor;

(d) whether the Government has received requests from the public representatives to include Dhangar community in the list of Scheduled Tribes, if so, the details thereof including the dates on which these have been received; and

(e) the action taken by the Government in this regard?

ANSWER

MINISTER OF STATE FOR TRIBAL AFFAIRS
(SHRI BISHWESWAR TUDU)

(a) to (e): Dhangar community is not included in the Scheduled Tribe list of Tamil Nadu. However, Dhangar community is included in the lists of Scheduled Tribes of Bihar, Jharkhand and Odisha in the following manner:

Bihar : “26. Oraon, Dhangar (Oraon)”

Jharkhand : “25. Oraon, Dhangar (Oraon)”

Odisha : “53. Oraon, Dhangar, Uran”

The above three states where Dhangar community is included in ST list is included as a synonym of Oraon.

The Government of India on 15.6.1999, and further amended on 25.6.2002 and 14.9.2022, has approved the modalities for deciding the claims for inclusion in, exclusion from and other modifications in the Orders specifying lists of Scheduled Tribes. According to these modalities, only those proposals which have been recommended and justified by the State Government/UT Administration concerned, can be processed further. Thereafter, it has to be concurred with by the Registrar General of India (RGI) and the National Commission for Scheduled Tribes (NCST) before being considered for amendment legislation. All actions are taken as per these approved modalities. As regards to demand of communities for their inclusion in the list of Scheduled Tribes, such demands/ representations are forwarded to State Government concerned as recommendation of the State Government is pre- requisite.
